

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 1896 of 2020

IN

Company Appeal (AT) (Ins.) No. 1062 of 2019

In the matter of:

R.P. of SEL Manufacturing Company Ltd.

....Appellant

Vs.

**Committee of Creditors of SEL
Manufacturing Ltd. & Ors.**

....Respondents

Present

**For Appellant: Mr. Amit Singh Chadha, Sr. Adv. alongwith
Mr. Dushyant Manocha & Ms. Shruti Munjal,
Advocates.**

Mr. Sumesh Dhawan, Advocate for R.P.

**For Respondents: Mr. Siddhant Kant, Mr. Moulshree Shukla &
Ms. Misha, Advocates for R-1.**

**Mr. Arvind Kumar Gupta & Ms. Heena George,
Advocates for R-2.**

ORDER
(Virtual Mode)

18.09.2020: It is represented by Mr. Sumesh Dhawan Learned Advocate for the 'Resolution Professional' that one of the lead banks 'State Bank of India' (SBI) had sought some more time to indulge in deliberations/ considerations of the Resolution Plan dated 12.03.2020 with the Committee of Creditors and accordingly this Tribunal deems it fit and proper to grant 15 days' time from today. It is made lucidly quite clear that no further time shall be granted any further.

The Registry is directed to List the matter on **7th October, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/ Bm